

MANIPUR



GAZETTE

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, May 15, 2020

No. 2/66/2017-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 15-05-2020 is hereby published in the Manipur Gazette for general information:

**THE MANIPUR COURT FEES (MANIPUR AMENDMENT) ORDINANCE, 2020
(Manipur Ordinance No. 1 of 2020)**

Promulgated by the Governor of Manipur in the Seventy-first
Year of the Republic of India.

An

Ordinance

*further to amend the Court Fees Act, 1870 (Act No. 7 of 1870),
in the context of the State of Manipur.*

WHEREAS, in view of the spread of pandemic COVID-19 across many countries of the world including India, a nationwide lockdown is in operation throughout India;

AND WHEREAS, e-Committee, Supreme Court of India has directed the High Court to commence eFiling by 15.05.2020 for enabling e-payment of Court fees and fines by litigants before High Courts and other Courts and to take necessary steps for amendment in the Court Fees Act, 1870.

AND WHEREAS, the Legislative Assembly of Manipur is not in session and the Governor is satisfied that circumstances exist which render it necessary for her to take immediate action.

NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance:-

Short title,
extent and
commencement.

1. (1) This Ordinance may be called the Court Fees (Manipur Amendment) Ordinance, 2020.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force at once.

Insertion of new
section 1B.

2. In the Court Fees Act, 1870 (as applicable in the State of Manipur) (hereinafter referred to as the Principal Act), after section 1A, a new section 1B shall be inserted, namely:-

“1B. Definition of “e-payment”. In this Ordinance.

“e-payment” means any transaction of payment for goods and services through any electronic medium.”.

Amendment of sections 13, 14 and 15.

3. In sections 13, 14 and 15 of the Principal Act, after the words, “from the Collector”, the words “or by way of e-payment” shall be inserted.

Amendment of section 25.

4. In section 25 of the Principal Act, after the words “by stamps”, the words “or by way of e-payment” shall be inserted.

Amendment of section 26.

5. In the Principal Act, existing section 26 shall be renumbered as sub-section (1) thereof and after sub-section (1) so renumbered, the following sub-section (2) shall be inserted, namely:-

“(2) For the purpose of sub-section (1) and section 25, “Stamp” means any mark, seal or endorsement by any agency or person duly authorized by the appropriate Government, and includes adhesive or impressed Stamp, for the purposes of court fee chargeable under this Act.”.

Amendment of section 30.

6. In section 30 of the Principal Act, the following proviso shall be inserted, namely:-

“Provided that where court fee is paid by e-payment, the officer competent to cancel stamps or e-payment shall verify the genuineness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement, under his signature on the documents that the court fee is paid and entry is locked.”.

Raj Bhavan, Imphal
The 15th May, 2020

DR. NAJMA HEPTULLA,
Governor of Manipur.

NUNGSHTOMBI ATHOKPAM,
Secretary (Law) to the Govt. of
Manipur.